

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 619 of 2020**

**IN THE MATTER OF:**

**Singireddy Reddy Bharath alias Bharath Reddy** **...Appellant**

**Versus**

**Zentora Overseas Careers Pvt. Ltd. & Anr.** **...Respondents**

**Present:**

**For Appellant: Mr. Rajat Kapoor and Mr. Roshan Atiq, Advocates.**

**For Respondents: Ms. Palak Rohmetra, Advocate for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**04.09.2020:** Notice has been delivered to Respondent No. 1, however, there is no appearance on its behalf. Ms. Palak Rohmetra, Advocate appearing for Respondent No. 2 seeks and is granted extension of time by 20 days to file reply affidavit, failing which right to file the same would be closed without reference to the bench. Rejoinder, if any, may be filed by the Appellant within 10 days thereof.

Learned counsel for the parties may also file their short notes/ written submissions, not exceeding three pages, alongwith their pleadings.

Learned counsel for the Appellant submits that since IRP has been changed, he would be bringing development in this regard before this Appellate Tribunal by filing an IA. He is permitted to do so.

Post the appeal 'for admission (after notice)' on **12<sup>th</sup> October, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[V. P. Singh]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*